BEFORE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH CA(CAA)26/BB/2017

DATED: WEDNESDAY THE 31ST DAY OF MAY, 2017 PRESENT:SRI RATAKAONDA MURALI, MEMBER JUDICIAL SRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT, 2013
IN THE MATTER OF SECTION 230-232 OF COMPANIES ACT, 2013
IN THE MATTER OF ENLIGHTIKS BUSINESS SOLUTIONS PRIVATE LIMITED,
INSTA HEALTH SOLUTIONS PRIVATE LIMITED

AND
PRACTO TECHNOLOGIES PRIVATE LIMITED

CA(CAA)26/BB/2017

 ENLIGHTIKS BUSINESS SOLUTIONS PRIVATE LIMITED RPS Green space No.165/5, 1st Main Krishnaraju Layout, J.P.Nagar, Bangalore-560076

-APPLICANT NO.1/TRANSFEROR COMPANY NO.1

2. INSTA HEALTH SOLUTIONS PRIVATE LIMITED RPS Green space No.165/5, 1st Main Krishnaraju Layout, J.P.Nagar, Bangalore-560076

-APPLICANT NO.2/ TRANSFEROR COMPANY NO.2

3. PRACTO TECHNOLOGIES PRIVATE LIMITED RPS Green space No.165/5, 1st Main Krishnaraju Layout, J.P.Nagar, Bangalore-560076

-APPLICANT NO.3/ TRANSFEREE COMPANY

Heard on: 26.04.2017

Parties Present:

Mr. SAJI.P.JOHN SPJ Legal, Advocate Unit No.1002, 10th Floor,

#30, Prestige Meridian, M.G.Road

Bangalore 560001

ORDER

This is a Joint Application filed by the applicant companies namely Enlightiks Business Solutions Private Limited (Applicant Company No.1/ Transferor Company No.1), Insta Health Solutions Private Limited (Applicant Company No.2/ Transferor Company No.2) and Practo Technologies Private Limited (Applicant Company No.3/Transferee Company) under Section 230 to 232 of Companies Act, 2013 read with Companies (Compromises, Arrangements and

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Amalgamations) Rules, 2016, praying to order to direct that the meeting of Shareholders and Unsecured Creditors of the Applicant Company No1,2&3 be held for considering the scheme of Amalgamation, where under Enlightiks Business Solutions Private Limited (Applicant Company No.1/Transferor Company No.1), Insta Health Solutions Private Limited (Applicant Company No.2/ Transferor Company No.2) are proposed to be merged with Practo Technologies Private Limited (Applicant Company No.3/Transferee Company). The Scheme of Amalgamation shown as **Annexure-K**.

The averments made in the Joint Company Application are briefly described hereunder:-

The Applicants seeks an order to direct that the meeting of Equity Shareholders and Unsecured Creditors of the Applicant Companies No1, 2&3 be held for approving the scheme of Amalgamation of Enlightiks Business Solutions Private Limited, Insta Health Solutions Private Limited with Practo Technologies Private Limited in terms of Scheme of Amalgamation shown as **Annexure-K**.

Joint Application was filed on behalf of the applicant companies that the Applicant Company No.1/ Transferor Company No.1 was incorporated on 29th October, 2012 by the name and style of Enlightiks Business Solutions Private Limited. The Registered office of the Transferor Company No.1 is situated at RPS Green Space No.165/5, 1st Main Krishnaraju Layout, J.P.Nagar, Bengaluru-56076.

The main objects of the Transferor Company No.1 is to carry on the business of Electronic and Computer Engineering of all kinds and descriptions and specially to design, develop, merge, amalgamate, takeover, manufacture, purchase or otherwise acquire, import, sell, export, lease or franchise, technologies, hardware, software, and to carry on the business as importers, exporters, traders, agents, representatives, franchise holders, service providers and licensees, recovery of computer data consultancy in the field of computer hardware, computer programming, maintenance of computer software, to carry on the business of data processing, data entry, medical/ any other data transcription, call centre/ business process outsourcing, document and image processing etc., The copy of Memorandum and Articles of Association of the Transferor Company shown as Annexure-A.

The latest authorised share capital of the Transferor Company No.1 is Rs.5,00,000/-divided into 50,000 Equity Shares of Rs.10/- each. The issued, subscribed and paid-up capital

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of the Transferor Company No.1 is Rs.4,90,010/- divided into 49,001 Equity Shares of Rs.10/- each. The Audited balance sheet as on 31st March, 2016 shown as **Annexure-B**.

It is further stated that Applicant Company No.2/ Transferor Company No.2 was incorporated on 21st November, 2006 under the name and style of Insta Health Services Private Limited. Subsequently on 29th April, 2008 the name was changed to Insta Health Solutions Private Limited. The Registered office of the Transferor Company No.2 is situated at RPS Green Space No.165/5, 1st Main Krishnaraju Layout, J.P.Nagar, Bengaluru-56076.

The main objects of the Transferor Company No.2 is to acquire, set-up, manage, develop, run, lease, hire, maintain and to otherwise carry on all or any of the activities relating to hospitals, medical, surgical, maternity and other nursing homes of all kinds and description, dispensaries, pharmacies, clinics, blood banks, research laboratories, diagnostic centres, pathological laboratories, cardiac investigation units, X-ray units, scanning centres, physiotherapy centres, critical care centres, oncology units, optician shops and other units of all kinds and description relating to health care, to establish, maintain, franchise, develop, lease, conduct research, survey or be otherwise engaged directly or indirectly and carry on the business of providing software solutions, software products, processes and services, electronic commerce of all descriptions and kinds including internet hosted applications in the field of health and life-style clinics etc., The copy of Memorandum and Articles of Association of the Transferor Company No.2 shown as Annexure-C.

The latest authorised capital of the Transferor Company No.2 is Rs.2,30,00,000/-divided into 30,00,000 equity shares of Rs.1/- each and 2,00,00,000 preference shares of Rs.1/- each. The issued, subscribed and paid-up capital is Rs.1,14,84,031/- divided into 1,14,14,306 equity shares of Rs.1/- each and 69,725 preference shares of Rs.1/- each. The Audited balance sheet as on 31st March, 2016 shown as **Annexure-D**.

It is further stated that Applicant Company No.3/ Transferee Company was incorporated on 8th May, 2008 under the name and style of Naabo Medical Solutions Private Limited in the State of Karnataka. Subsequently on 17th November, 2011 the name of the company was changed to Practo Technologies Private Limited. The Registered office of the Transferee Company is situated at RPS Green Space No.165/5, 1st Main Krishnaraju Layout, J.P.Nagar, Bengaluru-56076.

The main objects of the Transferee Company is to carry on in India and abroad, business of offering, designing, developing, assembling, licensing, improving, maintaining, servicing,

designing, developing, assembling, licensing, improving, maintaining, service

marketing, importing, exporting, exchanging, supporting and implementing software applications, hardware products, services and technology solutions to be used in the field of management of services and technology solutions to be used in the field of management of services including timelines, data and libraries in order to cater to the needs of the professionals, consultants, engineers, to carry on the business of custom design for creating and maintain database, assistance in creating and maintain libraries electronically, web designing etc., The copy of Memorandum and Articles of Association of the Transferee Company shown as Annexure-E.

The latest authorised capital of the Transferee Company is Rs.45,71,300/- divided into 2,50,000 equity shares of Rs.10/- each and 20,713 compulsory convertible cumulative preference shares of Rs.10/- each. The issued, subscribed and paid-up capital is Rs.19,55,070/- divided into 1,94,197 equity shares of Rs.10/- each and 131 compulsory convertible preference shares of Rs.10/- each. The Audited balance sheet as on 31st March, 2016 shown as **Annexure-F**.

It is further stated that, the Board of Directors of the Transferor Company No.1, Transferor Company No.2 and Transferee Company have approved and adopted a Scheme of Amalgamation at their meetings held on 23rd March, 2017, 13th March, 2017 and 23rd March, 2017 respectively by virtue of which Enlightiks Business Solutions Private Limited (Applicant Company No.1/ Transferor Company No.1), Insta Health Services Private Limited (Applicant Company No.2/ Transferor Company No.2) are proposed to be merged with Practo Technologies Private Limited (Applicant Company No.3/Transferee Company) subject to confirmation. Copies of the Board Resolution of Transferor Company No.1, Transferor Company No.2 and Transferee Company dated 23rd March, 2017, 13th March, 2017 and 23rd March, 2017 approving and adopting the Scheme of Amalgamation are shown as Annexure-G, H and J respectively.

It is further averred in the scheme that the Board of Directors of the Transferor Company No.1, Transferor Company No.2 and Transferee Company are of the opinion that the amalgamation would result in following benefits:

 The amalgamation as contemplated would increase the financial position of the Transferee Company, in terms of net worth, assets and income. A financially strong Transferee Company is desired as it will facilitate access to increased business

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- opportunities and enhance its ability to complete and bid for new projects resulting in significant commercial benefits.
- The amalgamation will provide for pooling of the managerial, technical and financial
 resources of the transferor companies and the transferee company which will help in
 increasing the competitiveness of the transferee company.
- The amalgamation will result in economies of scales, reduction in overheads including administrative, managerial and other expenditure, operational rationalization, organizational efficiency, and optimal utilization of resources.

It is further stated that the Chartered Accountant after verification of the books of accounts, other records and documents of the Applicant Company/ Transferor Company No.1 has certified that the number of shareholders as on 31st January, 2017 of the Applicant Company No.1/Transferor Company No.1 shown as **Annexure-L**. It is further stated that the Chartered Accountant after verification of the books of accounts, other records and documents of the Applicant Company/Transferor Company No.1 has certified the number of Unsecured Trade Creditors as on 31st January, 2017 of the Applicant Company No.1/Transferor Company No.1 is shown as **Annexure-S**.

It is further stated that the Chartered Accountant after verification of the books of accounts, other records and documents of the Applicant Company/ Transferor Company No.2 has certified the number of shareholders as on 31st January, 2017 of the Applicant Company No.2/Transferor Company No.2 shown as **Annexure-M.** It is further stated that the Chartered Accountant after verification of the books of accounts, other records and documents of the Applicant Company has certified that the number of Unsecured Trade Creditors as on 31st January, 2017 of the Applicant Company No.2/Transferor Company No.2 shown as **Annexure-T.**

It is further stated that the Chartered Accountant after verification of the books of accounts, other records and documents of the Applicant Company has certified the number of shareholders as on 31st January, 2017 of the Applicant Company No.3/Transferee Company shown as **Annexure-N**. It is further stated that the Chartered Accountant after verification of the books of accounts, other records and documents of the Applicant Company/Transferee Company has certified that the number of Unsecured Trade Creditors as on 31st January, 2017 of the Applicant Company No.3/Transferee Company shown as **Annexure-V**.

We have seen the certificate issued by the Chartered Accountant stating that there are no Secured Creditors of the Applicant No.1/ Transferor Company No.1 as on 31st January, 2017. The Certificate of the Chartered Accountant is shown as **Annexure-P**.

We have seen the certificate issued by the Chartered Accountant stating that there are no Secured Creditors of the Applicant No.2/ Transferor Company No.2 as on 31st January, 2017. The Certificate of the Chartered Accountant is shown as **Annexure-Q**.

We have seen the certificate issued by the Chartered Accountant stating that there are no Secured Creditors of the Applicant No.3/ Transferee Company as on 31st January, 2017. The Certificate of the Chartered Accountant is shown as **Annexure-R**.

The Applicant Companies No.1, 2 and 3 seek an order to direct that the meeting of Shareholders and Unsecured Creditors of the Applicant Companies No1, 2 and 3 be held for approving the scheme of Amalgamation of Enlightiks Business Solutions Private Limited, Insta Health Solutions Private Limited with Practo Technologies Private Limited in terms of Scheme of Amalgamation.

After hearing the counsel and after perusing the documents filed, we pass the following

ORDER

The meeting of the Shareholders of the Applicant Company No.1/ Transferor Company No.1 be convened and held at RPS Green Space No.165/5, 1st Main Krishnaraju Layout, J.P.Nagar, Bengaluru-560076, on Monday the 17th July, 2017 at 10:00 A.M. for the purpose of considering and, if thought fit, approving with or without modification(s) the proposed scheme of amalgamation of Enlightiks Business Solutions Private Limited (Applicant Company No.1/ Transferor Company No.1), Insta Health Services Private Limited (Applicant Company No.2/ Transferor Company No.2) to be merged with Practo Technologies Private Limited (Applicant Company No.3/Transferee Company).

Mr. Venkatesh Pagidimarri, Director failing him Mr. K. Vamsi Chandra, Director as proposed by the Applicant Company/ Transferor Company No.1 is appointed as Chairperson and Ms. Nagashree, Advocate as Scrutinizer for the Meeting of Shareholders. The remuneration of Chairperson and scrutinizer is fixed at Rs.20,000/- and Rs.10,000/- respectively for convening the meeting of shareholders.

The meeting of the Unsecured Creditors of the Applicant Company No.1/ Transferor Company No.1 be convened and held at RPS Green Space No.165/5, 1st Main Krishnaraju Layout, J.P.Nagar, Bengaluru-560076, on Monday the 17th July, 2017 at 11:00 A.M. for the purpose of considering and, if thought fit, approving with or without modification(s) the proposed scheme of amalgamation of Enlightiks Business Solutions Private Limited (Applicant Company No.1/ Transferor Company No.1), Insta Health Services Private Limited (Applicant Company No.2/ Transferor Company No.2) to be merged with Practo Technologies Private Limited (Applicant Company No.3/Transferee Company).

Mr. Venkatesh Pagidimarri, Director failing him Mr. K. Vamsi Chandra, Director as proposed by the Applicant Company No.1/Transferor Company No.1 is appointed as Chairperson and Ms. Nagashree, Advocate as Scrutinizer for the Meeting of Unsecured Creditors. The remuneration of Chairperson and scrutinizer is fixed at Rs.20,000/- and Rs.10,000/- respectively for convening the meeting of Unsecured Creditors.

The quorum for the Meeting of Shareholders is two by person as proposed by the Applicant Company No.1/Transferor Company No.1 in accordance with Articles of Association of the company.

The quorum for the Meeting of Unsecured Creditors is two by person as proposed by the Applicant Company No.1/ Transferor Company No.1 in accordance with Articles of Association of the company.

The meeting of the Shareholders of the Applicant Company No.2/ Transferor Company No.2 be convened and held at RPS Green Space No.165/5, 1st Main Krishnaraju Layout, J.P.Nagar, Bengaluru-560076, on Monday the 17th July, 2017 at 12:00 P.M. for the purpose of considering and, if thought fit, approving with or without modification(s) the proposed scheme of amalgamation of Enlightiks Business Solutions Private Limited (Applicant Company No.1/ Transferor Company No.1), Insta Health Services Private Limited (Applicant Company No.2/ Transferor Company No.2) to be merged with Practo Technologies Private Limited (Applicant Company No.3/Transferee Company).

Mr. Ramesh Emani, Director failing him Mr. Srinivas Subramanian, Director as proposed by the Applicant Company No.2/Transferor Company No.2 is appointed as Chairperson and Ms. Nagashree, Advocate as Scrutinizer for the Meeting of Shareholders. The remuneration of Chairperson and scrutinizer is fixed at Rs.20,000/- and Rs.10,000/- respectively for convening the meeting of shareholders.

The meeting of the Unsecured Creditors of the Applicant Company No.2/ Transferor Company No.2 be convened and held at RPS Green Space No.165/5, 1st Main Krishnaraju Layout, J.P.Nagar, Bengaluru-560076, on Monday the 17th July, 2017 at 2:00 P.M. for the purpose of considering and, if thought fit, approving with or without modification(s) the proposed scheme of amalgamation of Enlightiks Business Solutions Private Limited (Applicant Company No.1/ Transferor Company No.1), Insta Health Services Private Limited (Applicant Company No.2/ Transferor Company No.2) to be merged with Practo Technologies Private Limited (Applicant Company No.3/Transferee Company).

Mr. Ramesh Emani, Director failing him Mr. Srinivas Subramanian, Director as proposed by the Applicant Company No.2/Transferor Company No.2 is appointed as Chairperson and Ms. Nagashree, Advocate as Scrutinizer for the Meeting of Unsecured Creditors. The remuneration of Chairperson and scrutinizer is fixed at Rs.20,000/- and Rs.10,000/- respectively for convening the meeting of Unsecured Creditors.

The quorum for the Meeting of Shareholders is two by person as proposed by the Applicant Company No.2/Transferor Company No.2 in accordance with Articles of Association of the company.

The quorum for the Meeting of Unsecured Creditors is two by person as proposed by the Applicant Company No.2/Transferor Company No.2 in accordance with Articles of Association of the company.

The meeting of the Shareholders of the Applicant Company No.3/ Transferee Company be convened and held at RPS Green Space No.165/5, 1st Main Krishnaraju Layout, J.P.Nagar, Bengaluru-560076, on Monday the 17th July, 2017 at 3:00 P.M. for the purpose of considering and, if thought fit, approving with or without modification(s) the proposed scheme of amalgamation of Enlightiks Business Solutions Private Limited (Applicant Company No.1/ Transferor Company No.1), Insta Health Services Private Limited (Applicant Company No.2/ Transferor Company No.2) to be merged with Practo Technologies Private Limited (Applicant Company No.3/Transferee Company).

Mr. Shashank ND, Director failing him Mr. Abhinav Lal, Director as proposed by the Applicant Company No.3/ Transferee Company is appointed as Chairperson and Ms. Nagashree, Advocate as Scrutinizer for the Meeting of Shareholders. The remuneration of Chairperson and scrutinizer is fixed at Rs.20,000/- and Rs.10,000/- respectively for convening the meeting of shareholders.

The meeting of the Unsecured Creditors of the Applicant Company No.3/ Transferee Company be convened and held at RPS Green Space No.165/5, 1st Main Krishnaraju Layout, J.P.Nagar, Bengaluru-560076, on Monday the 17th July, 2017 at 4:00 P.M. for the purpose of considering and, if thought fit, approving with or without modification(s) the proposed scheme of amalgamation of Enlightiks Business Solutions Private Limited (Applicant Company No.1/ Transferor Company No.1), Insta Health Services Private Limited (Applicant Company No.2/ Transferor Company No.2) to be merged with Practo Technologies Private Limited (Applicant Company No.3/Transferee Company).

Mr. Shashank ND, Director failing him Mr. Abhinav Lal, Director as proposed by the Applicant Company No.3/ Transferee Company is appointed as Chairperson and Ms. Nagashree, Advocate as Scrutinizer for the Meeting of Unsecured Creditors. The remuneration of Chairperson and scrutinizer is fixed at Rs.20,000/- and Rs.10,000/- respectively for convening the meeting of Unsecured Creditors.

The quorum for the Meeting of Shareholders is two by person as proposed by the Applicant Company No.3/ Transferee Company in accordance with Articles of Association of the company.

The quorum for the Meeting of Unsecured Creditors is two by person as proposed by the Applicant Company No.3/Transferee Company in accordance with Articles of Association of the company.

The Notice of the meeting of Shareholders and Unsecured Creditors of Applicant Company No.1,2&3 shall be published in an English Daily "The Hindu" and in Kannada Daily "Udayavani".

The Applicant Companies or its authorized signatory is directed to issue notice(s) to the shareholders and unsecured creditors by Registered or Speed Post; or Courier; or Air Mail; or email; or hand delivery to their last known address at least 30 clear days before the said meeting of the Shareholders and Unsecured Creditors of Applicant Company No.1,2 and 3 as per Form No.CAA2 (Rule 6) of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 ensuing convening the said Shareholders and Unsecured Creditors Meeting at the place, day, date and time, along with a copy of scheme of arrangement, a copy of Explanatory Statement, pursuant to be sent under the Section 230 of the Companies Act, 2013 and form of Proxy as per Form No. MGT-11 (Rule 19) of the Companies (Management and Administration) Rules, 2014.

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The Applicant Companies is directed at least 30 clear days before the Meeting of the Shareholders and Unsecured Creditors of the Applicant Company no.1,2 and 3 to be held as aforesaid, a notice convening the said meeting, at the place, date and time aforesaid and stating that copies of the Scheme of Arrangement and the statement required to be furnished pursuant to Section 230 of the Companies Act, 2013 and that the form of proxy can be obtained free of charge at the Registered Office of the Applicant Company as aforesaid.

The Applicant Companies to serve the notice upon the Regional Director, South-East Region, Ministry of Corporate Affairs, Hyderabad pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 if no response is received by the Tribunal from Regional Director within 30 days of the date of receipt of the notice it will be presumed that Regional Director and/or Central Government has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromise, Arrangements and Amalgamations) Rules, 2016.

The Applicant Companies to serve the notice upon the Registrar of Companies, Karnataka pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 if no response is received by the Tribunal from Registrar of Companies, Karnataka within 30 days of the date of receipt of the notice it will be presumed that Registrar of Companies, Karnataka has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromise, Arrangements and Amalgamations) Rules, 2016.

The Applicant Companies to serve the notice upon the Income Tax Authority, within whose jurisdiction that Applicant Company's Assessment are made, pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 if no response is received by the Tribunal from Income Tax Authority within 30 days of the date of receipt of the notice it will be presumed that Income Tax Authority has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromise, Arrangements and Amalgamations) Rules, 2016.

The Applicant Companies to serve the notice upon the Reserve Bank of India, if applicable pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 if no response is received by the Tribunal from Reserve Bank of India within 30 days of the date of receipt of the notice it will be presumed that Reserve Bank of India has no objection to the proposed

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Scheme as per Rule 8 of the Companies (Compromise, Arrangements and Amalgamations) Rules, 2016.

The Applicant Companies to serve the notice upon the Securities Exchange Board of India, if applicable pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 if no response is received by the Tribunal from Securities Exchange Board of India within 30 days of the date of receipt of the notice it will be presumed that Securities Exchange Board of India has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromise, Arrangements and Amalgamations) Rules, 2016.

The Applicant Companies to serve the notice upon the Official Liquidator, if applicable pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 if no response is received by the Tribunal from Official Liquidator within 30 days of the date of receipt of the notice it will be presumed that Official Liquidator has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromise, Arrangements and Amalgamations) Rules, 2016.

The Applicant Companies to serve the notice upon the other sectoral regulators or authorities if any, pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 if no response is received by the Tribunal from other sectoral regulators or authorities within 30 days of the date of receipt of the notice it will be presumed that the other sectoral regulators or authorities has no objection to the proposed Scheme as per Rule 8 of the Companies (Compromise, Arrangements and Amalgamations) Rules, 2016.

The said Chairperson shall have all powers under the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 in relation to the conduct of the meeting(s), including for deciding procedural questions that may arise before or at any adjournment thereof or any other matter including an amendment to the scheme or resolution, if any, proposed at the meeting by any person(s).

The voting shall be in person or by proxy or authorised representative in case be permitted, provided that the proxy in the Form No. MGT-11 authorization duly signed by the person entitled to attend and vote at the meeting, is to be filed with each Applicant Company at its Registered office, not later than, forty Eight hours before the aforesaid meeting in

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accordance with Rule 10 of the Companies (Compromises, Arrangements and Amalgamation) Rules, 2016.

The Chairperson to file affidavit not less than seven days before the day fixed for holding of the meeting and do report to this tribunal that the direction regarding convening and issuance of notice(s) to all the necessary parties have been duly complied with in conformity with the relevant Provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements, Amalgamations) Rules, 2016.

The Chairmen shall report the conclusion of the aforesaid meeting as per the Rule 14 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

In any eventuality when the Applicant Company approaches this Tribunal for seeking approval of the scheme it would be open for any person who are interested in the scheme of Amalgamation to put forth their contentions before the Tribunal.

(RATAKONDA MURALI)

MEMBER, JUDICIAL

(ASHOK KUMAR MISHRA) MEMBER, TECHNICAL

DATED THIS THE (1) DAY OF MAY, 2017